

RAJYA SABHA

*SYNOPSIS OF DEBATE

(Proceedings other than Questions and Answers)

Thursday, December 12, 2024/ Agrahayana 21, 1946 (Saka)

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon'ble Members, I am pleased to extend greetings to Hon'ble Members of Parliament - Shri Sharad Pawar ji and Shri Harsh Mahajan ji on their birthdays.

Shri Sharad Pawar ji, Padma Vibhushan Awardee, a four-time Chief Minister of Maharashtra - 1978 to 1980, 1988 to 1990, 1990 to 1991 and 1993 to 1995 - former Union Defence and Agriculture Minister, is serving his second term in this august House since April, 2020. Shri Pawarji comes with extensive legislative experience of having served in Lok Sabha for seven terms, six terms in Maharashtra Legislative Assembly and one term in the Maharashtra Legislative Council. His long and distinguished career reflects his leadership and deep influence in both State and national politics. His multifaceted personality and his administrative qualities have been witnessed while he had been the President of the ICC, the BCCI and the Mumbai Cricket Association. His book, "On My Terms", is a rich, insightful and remarkable memoir of his contributions to public life.

Shri Sharad Pawar is married to Shrimati Pratibha Pawar and the couple is blessed with daughter, Shrimati Supriya Sule, who was a former Member of this House - 2006 to 2009 - and since then, continually she is in her fourth term in the Lok Sabha, having been recently elected in 2024. Hon'ble Members on my own and on behalf of this House, I wish him a happy, long and healthy life and extend greetings to his family members. I cherish a strong personal bond with the family for the last over three decades.

Hon'ble Members, **Shri Harsh Mahajan** is serving his first term in Rajya Sabha since April, 2024. Shri Mahajan served for three terms in Himachal Pradesh Legislative Assembly. Shri Harsh Mahajan has been Cabinet Minister of Animal Husbandry in the Government of Himachal Pradesh from 2003 to 2008. He has been a recipient of Himachal Kesri Award in 2007 for his exemplary contributions to public life. He is married to Shrimati Uma Mahajan and the couple is blessed with son Viraj Mahajan and daughter Subhadra. Hon'ble Members, on my own and on behalf of this House, I wish him a happy, long and healthy life and extend greetings to his family members.

OBSERVATIONS BY CHAIR

MR. CHAIRMAN: Hon'ble Members, I have received six Notices under Rule 267. Except one, on all others, I have already given my ruling. The one on which my ruling has not come so far is a notice emanating from Shrimati Renuka Chowdhury demanding

*This Synopsis is not an authoritative record of the proceedings of the Rajya Sabha.

discussion on alleged derogatory and divisive statements made by a sitting Judge of the Allahabad High Court.

Hon'ble Members, Article 121 of the Constitution raises restrictions on discussion on the conduct of a Judge in discharge of his duties except upon a motion praying for removal of the Judge And when he is not on duty, I am referring to another rule, a rule made by this House. When we talk of rules, I would greatly appreciate hon. Members to reflect. Let us not jump to conclusions. The rule is very categorical. Let me read Rule 238, and the Rule is formulated by us. The Rule says, **“Rules to be observed while speaking:** A Member while speaking shall not...” -- sub-clause (v) – “... reflect upon the conduct of persons of high authority unless the discussion is based on a substantive motion drawn in proper terms.” The explanation says, “The words ‘persons in high authority’ mean persons whose conduct can only be discussed on a substantive motion drawn in proper terms under the Constitution or such other persons whose conduct, in the opinion of the Chairman..” My opinion also counts!..... Therefore, Renukaji, this can be discussed only on a substantive motion. With your long experience and clarity of the Rule, you must now be convinced that your notice is in transgression of the Rules.”

P. C. MODY,
Secretary-General.

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